

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 573/98

Monday the 20th day of April 1998.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

S.P.Sheena
Dolly Sadanam
Suryakulam
Valavupacha P.O.

...Applicant

(By advocate Mr Sasidharan Chempazhanthiyil)

Versus

Senior Supdt. of Post Offices
Kollam Division
Kollam - 691 001

...Respondents.

(By advocate Mr MHC David)

The application having been heard on 20th April 1998,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant who applied for selection and appointment
to the post of Extra Departmental Branch Postmaster, Kaithode
apprehends that her candidature may not be considered by the
respondents for the reason that the employment exchange has
not sponsored her name. However, the applicant states that
she has registered her name with the employment exchange.

2. When the application came up for hearing today, learned
counsel for the respondents stated that in view of the ruling
of the Supreme Court in Excise Supdt., Malkapatnam, Krishna
Dist., A.P. Vs. KBN Visweswara Rao & others, reported in
1996 (6) SCC 216, the respondents would consider the candidature
of the applicant also in the selection for appointment
to the said post, though her name has not been sponsored by
the employment exchange.

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3. In the light of what is stated above, and as agreed to by the learned counsel for the applicant, we dispose of the application with a direction to the respondents to consider the candidature of the applicant also in the selection for appointment to the post of Extra Departmental Branch Postmaster, Kaithode, though her name has not been sponsored by the employment exchange.

4. The Liaison Officer who is present in the Court undertakes to communicate the order to the respondents.

No order as to costs.

Dated 20th April 1998.


(S.K. GHOSAL)
ADMINISTRATIVE MEMBER


(A.V. HARIDASAN)
VICE CHAIRMAN

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